

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
 AT HYDERABAD

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O.A.No.1138/99.

Dt. Of Decision : 20-08-99.

B.Chandramouli

.. Applicant.

Vs

1. The Chief Executive,  
 Nuclear Fuel Complex,  
 Dept. of Automic Energy,  
 Govt. Of India, ECIL X Road,  
 Khshaiguda, Hyderabad.
2. The Administrative Officer,  
 Nuclear Fuel Complex,  
 Dept. of Automic Energy,  
 Govt. of India, ECIL X Road,  
 Kushaiguda, Hyderabad.

.. Respondents.

Counsel for the applicant : Mr.B.Ramesh

Counsel for the respondents : Mr.B.N.Sharma, Sr.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL..)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.B.Ramesh, learned counsel for the applicant and Mr.B.N.Sharma, learned counsel for the respondents.

2. The applicant in this OA appeared for the selection to the post of Junior Operator Trainee (Fitter Trainee) under the respondents' organization. He was not selected. Hence he has filed this OA praying for considering him for posting as Junior Operator Trainee after perusing the records connected to this case.

3. The applicant belongs to OBC Community. The applicant was not selected. The only way to resolve the dispute is to see the selection proceedings. Accordingly, we called for the selection proceedings by the order dated 3-8-99. The selection proceedings were produced today. The cut off marks for selection for the Junior Operator Trainee

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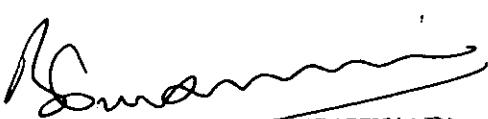
against unreserved quota is 66.75 marks. The marks were calculated allotting 50% of the marks for written test, 25% of marks for Practical test and 25% of marks for oral test. Thus the cut off marks for the unreserved candidate is 66.75 out of 100. The applicant had secured less marks. Hence he cannot be accommodated against the unreserved quota. The applicant, as stated earlier, belongs to OBC. There is a reservation to the extent of 8 posts for the OBC candidates. The cut off marks for OBC is 62.75 whereas the applicant has got only 55.55 marks. Hence his case was rejected.

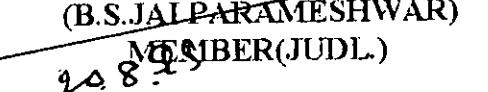
4. The learned counsel for the applicant submits that the applicant had done the practical work very well and hence his case could not have been rejected. Hence he requests for review of the marks granted to him in the practical test.

5. <sup>u.c</sup> The selection committee consisted of competent officials. Hence Court or Tribunal cannot sit on the judgement of the expert committee. However the applicant is at liberty to approach the authorities concerned if he desires that the marks awarded to him in the practical test are to be reviewed.

6. With the above observation the OA is dismissed. No costs.

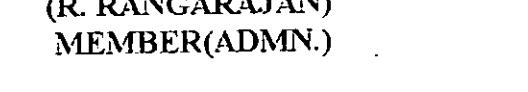
(The selection proceedings were perused and returned back)

  
(B.S.JALPARAMESHWAR)

  
20/8/99  
MEMBER(JUDL.)

  
(R. RANGARAJAN)

MEMBER(ADMN.)

  
20/8/99  
Dated : The 20<sup>th</sup> August, 1999.  
(Dictated in the Open Court)

SPR

COPY TO:-

1. HDHNJ
2. HRRN M (A)
3. HBSJP M (J)
4. D.R. (A)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

1st AND II nd COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH, HYDERABAD

THE HON'BLE MR. JUSTICE D.H. NASIR

VICE CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN

MEMBER (ADMN)

THE HON'BLE MR. B.S. JAI PARAMESHWAR

MEMBER (JUDL)

9/9/99

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ORDER DATE, 20/8/99

MA/RA/CP. NO

IN

OR. NO. 1138/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

D.A. CLOSED

(6 copies)

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

